

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 186/2016

IN THE MATTER OF:

M/s Lloyds Line Pipe Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391, 392 & 394

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Suman Kumar, Advocate

For the Official Liquidator

:- Ms. Rukmani Mukherjee, Proxy
Counsel

ORDER

Learned Counsel for the Petitioner is present and represents that an application for rectification of order passed by the Hon'ble Principal Bench dated 07.08.2017 has been filed. Learned Representative for OL is present and states that objection to the said modification has also been filed by the office of OL. Taking into consideration that the order dated 07.08.2017 was passed by the Hon'ble Principal Bench, let the same ^{be} ~~is~~ placed before the said bench along with _{or} the application seeking for modification of the its order on 19th September 2017.

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**